

To,  
The Registrar General  
National Green Tribunal  
New Delhi

**SUBJECT: - COMPLIANCE REPORT IN THE MATTER OF AJIT KUMAR GUPTA VS STATE OF UP  
OA 176 of 2024.**

Respected Sir/Ma'am

Please find the Compliance report on behalf of District Magistrate, Sonbhadra, UP in the matter of Ajit Kumar Gupta vs State of UP OA 176 of 2024. On dated 26.09.2024 Hon'ble Tribunal passed the order to file the compliance report before the Registrar General, Hon'ble National Green Tribunal, New Delhi.

FILED BY:



BHANWAR PAL SINGH JADON  
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DATE: 14.12.2024  
PLACE: NOIDA

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 176/2024**

IN THE MATTER OF:

Ajit Kumar Gupta

...Applicant

VERSUS

State of U.P. & Ors.

...Respondent

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**THROUGH**



BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR THE STATE OF U.P. (NGT)

EMAIL- [bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)

**DATE: 14.12.2024**

**PLACE: NOIDA**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. No. 176 OF 2024

IN THE MATTER OF: -

AJIT KUMAR GUPTA

...APPLICANT

VERSUS

STATE OF U. P. &amp; ORS. ...RESPONDENTS

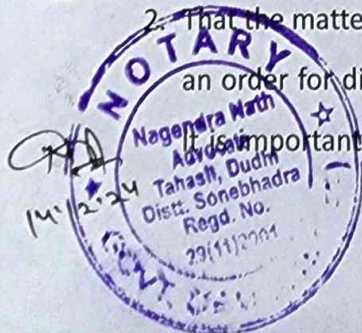
COMPLIANCE REPORT ON BEHALF OF DISTRICT MAGISTRATE, SONBHADRA,  
UTTAR PRADESH IN COMPLIANCE OF THE ORDER DATED 26.09.2024.

1. That the complainant has alleged that the Dongia water body, situated in Pipri, Sonebhadra, falls within the boundaries of a 'Reserve Forest,' characterized by dense forestation that serves as habitat for various wild animals, including crocodiles. It is further alleged that the accused, Digvijay Pratap Singh, Chairman of the Nagar Panchayat, Pipri, in collusion with certain individuals, has unlawfully felled trees and encroached upon the land within the Reserve Forest, whereupon he has constructed a Gaushala. Additionally, it is claimed that the said accused has engaged in the illegal killing of wild animals, including deer and peacock, as evidenced by the photographs of the deceased animals appended to the complaint.

2340

2. That the matter at hand was finally heard by the Hon'ble Tribunal to pass an order for disposing off the Original Application on dated 26.09.2024.

It is important to note here that in the said order the Hon'ble Tribunal



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14/12/24

had passed an order to direct the Divisional Forest Officer, Sonebhadra and District Magistrate, Sonbhadra to ensure removal of construction, if any, in 'Reserved Forest' area for restoring it to its original position within two months. That the operative part of the last order is given below:

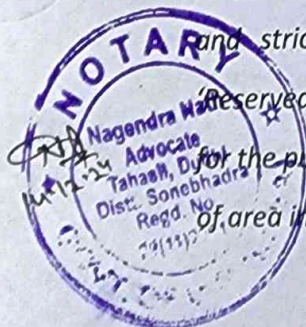
*"18. However, from the above facts we find it clear that some encroachment and illegal constructions have been raised in 'Reserved Forest' area and though further execution of work has been stopped but constructions already made have not been removed and 'Reserve Forest' area has not been restored to its original position.*

*22. In view of the facts discussed above, we are of the view that Divisional Forest Officer, Sonebhadra, District Magistrate, Sonebhadra in particular, and respondent 1 in general shall ensure removal of construction, if any, in 'Reserved Forest' area so as to restore it to its original position within two months.*

*23. A compliance report will be submitted to Registrar General of this Tribunal by 15 December, 2024. Registrar General, if finds any further order is required, shall place the matter before the Bench concerned.*

*24. Divisional Forest Officer shall also ensure in future by taking immediate steps that no impermissible and prohibited activities are allowed to be undertaken in 'Reserved Forest' area by anyone, maybe statutory local body or any other authority or individual*

*and strict action shall be taken for maintaining sanctity of 'Reserved Forest' in accordance with law. Divisional Forest Officer for the purpose of aforesaid direction shall ensure strict monitoring of area in a regular manner."*



Handwritten signatures and initials, including a date '14/12/24'.

3. It is submitted here with utmost regard to this Hon'ble Tribunal that the Sonbhadra Forest area is divided into three Forest Divisions including the **Renukoot Forest Division** which pertains to the Reserve Forest area that is under question and consideration before this Hon'ble Tribunal. It is important to mention here that this matter at hand pertains to the Reserve Forest area falling under the jurisdiction of Divisional Forest Officer, Renukoot Forest Division, Sonbhadra, Uttar Pradesh and not under the Divisional Forest Officer, Sonbhadra, Uttar Pradesh. Therefore, it is submitted here for the convenience of this Hon'ble Tribunal, that this Compliance Report is submitted on behalf of Divisional Forest Officer, Renukoot Forest Division, Sonbhadra, Uttar Pradesh.

4. It is pertinent to mention here that the District Magistrate, Sonbhadra has given utmost regard to the order of this Hon'ble Tribunal and has taken full cognizance of the matter with regard to the Reserve Forest area and restore the same to its original state. That in compliance with the order dated 26.09.2024, the District Magistrate, Sonbhadra issued a letter no. 1154/Case Ltd./2024 dated 01.10.2024 directing the Sub-District Magistrate, Duddhi-Sonbhadra, and the Divisional Forest Officer, Renukoot Forest Division, Sonbhadra to take necessary action as per rules.

5. In continuation of this, the Divisional Forest Officer, Renukoot Forest Division, Sonbhadra issued a letter no. 1179/Renukoot/10Writ(NGT) dated 01.10.2024, providing necessary instructions to the Sub-Divisional Forest Officer, Pipri, and the Regional Forest Officer, Pipri, directing them to establish coordination with the Sub-District Magistrate, Duddhi-

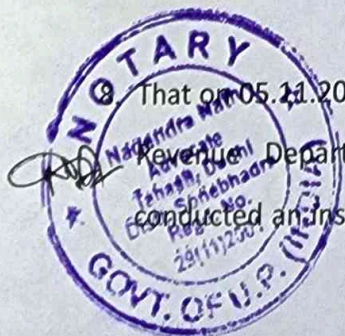


Handwritten signatures and date: 14/12/24

Sonbhadra, to ensure compliance with the order and to submit a compliance report for presentation before the Hon'ble Tribunal.

6. That subsequently, the District Magistrate, Sonbhadra, issued another letter no. 1218/Suit Ltd./2024 dated 21.10.2024, reiterating the direction for the Sub-District Magistrate, Duddhi-Sonbhadra, and the Divisional Forest Officer, Renukoot Forest Division, to take the necessary action in accordance with the rules for the case in question. In response, the Divisional Forest Officer, Renukoot Forest Division, Sonbhadra, Uttar Pradesh issued further instructions to the Sub-Divisional Forest Officer, Pipri, and the Regional Forest Officer, Pipri, by letters no. 1473/Renukoot/10 Ret (NGT) dated 26.10.2024 and letter no. 1591/Renukoot/10 Ret (NGT) dated 11.11.2024, directing them to coordinate with the Sub-District Magistrate, Duddhi-Sonbhadra, to ensure compliance and formulate a compliance report to be presented before the Hon'ble Tribunal.

7. It is humbly submitted before this Hon'ble Tribunal that in compliance of the order dated 26.09.2024 and the letter no. 1154/Case Ltd./2024 dated 01.10.2024 of the District Magistrate, Sonbhadra, a Joint-Team was constituted under the chairmanship of the Naib Tehsildar, Duddhi, Sonbhadra. That this Joint-Team including 6 gazetted officers as mentioned in the Compliance Report annexed herein was constituted vide letter no. 486/A.L. Revenue Team/2024 dated 04.11.2024.



That on 05.11.2024, the Joint-Team comprising representatives from the Revenue Department, Forest Department, and local police force conducted an inspection of the site in question. That in compliance with

*[Handwritten signature]*  
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points 18 and 24 of the order dated 26.09.2024 passed by the Hon'ble National Green Tribunal, New Delhi, the team observed certain activities at the site, including an attempt to widen the road and the marking of a cowshed.

9. It is germane to mention her that subsequently, on 29.11.2024, a joint action was carried out by the Revenue Department, Forest Department and Nagar Panchayat, Pipri, to address the issues identified. It is also submitted that as part of this action, the disputed road widening structure was demolished, the material used for the construction of the cowshed was removed and handed over to the Executive Officer of Nagar Panchayat, Pipri, and the land was restored to its original status quo.

True copy of the Compliance Report has been annexed herein as **ANNEXURE R1.**

True copy of the photographs documenting the actions taken are attached herein as **ANNEXURE R2.**

10. It is germane to mention here that the Sub-District Magistrate, Duddhi-Sonbhadra, informed vide letter no. 515/A.L.SDM-/2024 dated 04.12.2024 to the District Magistrate, Sonbhadra that the order dated 26.09.2024 of this Hon'ble Tribunal has been sought to be complied with and compliance report has been prepared. That this letter was written in reference to letter no. 1218/Suit Ltd./2024 received from the office of the District Magistrate, Sonbhadra.

True copy of the letter no. 515/A.L.SDM-/2024 dated 04.12.2024 has been annexed herein as **ANNEXURE R3.**



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11. That furthermore, the Forest Department has been continuously patrolling the area and effectively controlling the situation. That in light of the above, the directions contained in the order dated 26.09.2024 passed by the Hon'ble Tribunal, have been duly complied with, in accordance with the applicable rules and procedures.

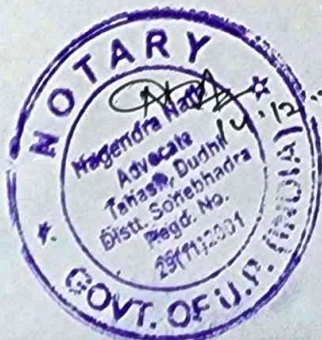
12. That the District Magistrate, Sonbhadra with utmost respect and regard to this Hon'ble Tribunal has taken due cognizance of the matter at hand and in every ensured that the Reserve Forest area is restored to its original state. It humbly submitted that the District Magistrate, Sonbhadra with the assistance of various departments involved in the Joint-Team is with full willingness working to renew, protect and preserve the Reserve Forest area in question.

13. It is germane to mention here that all these efforts made by the District Magistrate, Sonbhadra are being done to apprise and assist the Hon'ble Tribunal in adjudicating on the matter.

14. That this report is submitted before this Hon'ble Tribunal for kind consideration and perusal.

*B.N.*  
DFO Renukoot  
Sonbhadra

FILED BY  
*[Signature]* 14.12.24  
DISTRICT MAGISTRATE,  
SONBHADRA



*[Signature]*  
sign. 14.12.24  
**ATTESTED**  
Nagendra Nath  
Notary Advocate  
Dudhi, Sonbhadra  
R.N. 21(II) 2011

*[Signature]*  
14.12.24

ANNEXURE - R-1

माननीय राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली के समक्ष  
दाखिल ओ0ए0 नम्बर 176/2024 अजीत कुमार गुप्ता बनाम  
उ0प्र0राज्य व अन्य मे दिनांक-26.09.2024 को पारित आदेश  
की अनुपालन आख्या ।

माननीय राष्ट्रीय हरित न्यायाधिकरण नई दिल्ली द्वारा उक्त ओ0ए0 नम्बर  
176/2024 मे दिनांक- 26.09.2024 को पारित आदेश के अनुपालन किये जाने के संबंध मे  
जिलाधिकारी सोनभद्र महोदय के पत्र संख्या-1154/वाद लि0/2024 दिनांक-01.10.2024 द्वारा उप  
जिलाधिकारी दुद्धी-सोनभद्र एवं प्रभागीय वनाधिकारी रेनुकूट वन प्रभाग को निर्देशित किया गया ।

माननीय न्यायालय द्वारा दिनांक- 26.09.2024 को पारित निर्णय आदेश का प्रभावी  
अंश निम्न प्रकार है :-

18- However, from the above facts we find it clear that some encroachment and illegal constructions have been raised in 'Reserve Forest' area and though further execution of work has been stoped but constructions already made have not been remove and 'Reserved Forest' area has not been restored to its original position;

22- In view of the facts discussed above, we are of the view that Divisional Forest Officer, Sonebhadra, District Magistrate, Sonabhadra in particular and respondent 1 in general shall ensure removal of construction, if any, in 'Reserve Forest' area so as to restore it to its original position within two months.

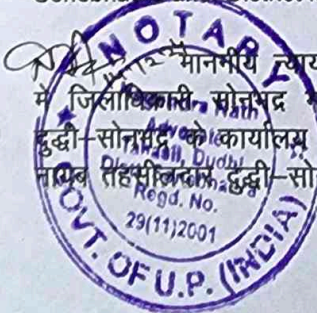
23- A compliance report will be submitted to Registrar General of this Tribunal by 15 December, 2024. Registrar General, if finds any further order is required, shall place the matter before the Bench concerned.

24- Divisional Forest Officer shall also enure in future by taking immediate steps that no impermissible and prohibited activities are allowed to be undertaken in 'Reserved Forest' area by anyone, maybe statutory local body or any other authority or individual and strict action shall be taken for maintaining sanctity of 'Reserved Forest' in accordance with law. Divisional Forest Officer for the purpose of aforesaid direction shall ensure strict monitoring of area in a regular manner.

25- With above observations and directions., this Original Application is disposed of.

26- A copy of this order by forwarded to Chief Secretary, State of U.P. Divisional Forest Officer, Sonebhadra and District Magistrate, Sonebhadra, by email for compliance.


माननीय न्यायालय द्वारा पारित उक्त निर्णय आदेश दिनांक- 26.09.2024 के अनुपालन  
मे जिलाधिकारी, सोनभद्र महोदय के उक्त पत्र दिनांक- 01.10.2024 के क्रम मे उप जिलाधिकारी  
दुद्धी-सोनभद्र के कार्यालय पत्र संख्या- 486/आ0लि0-राजस्वटीम/2024 दिनांक- 04.11.2024 द्वारा  
नियुक्त तहसीलदार, दुद्धी-सोनभद्र की अध्यक्षता मे संयुक्त टीम का गठन निम्नानुसार किया गया :-




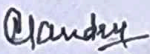
| क्रम संख्या | अधिकारी/कर्मचारी का नाम   | पदनाम                         |
|-------------|---------------------------|-------------------------------|
| 1           | श्री ज्ञानेन्द्र कुमार    | नायब तहसीलदार                 |
| 2           | उप प्रभागीय वनाधिकारी     | पिपरी रेनुकूट वन प्रभाग       |
| 3           | क्षेत्रीय वन अधिकारी      | पिपरी रेंज, रेनुकूट वन प्रभाग |
| 4           | श्री सुरेश चन्द्र पाण्डेय | राजस्व निरीक्षक, पिपरी        |
| 5           | श्री विशाल वर्मा          | लेखपाल मुर्घवा                |
| 6           | श्री राकेश सिंह, लेखपाल   | लेखपाल पिपरी                  |

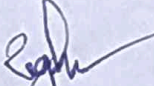
उक्त टीम द्वारा दिनांक- 05.11.2024 को राजस्व विभाग, वन विभाग तथा स्थानीय पुलिस बल के साथ मौका मुआयना किया गया। गठित टीम द्वारा माननीय न्यायालय के आदेश दिनांक- 26.09.2024 के बिन्दु संख्या- 18 एवं 24 के अनुपालन में मौके पर पाये गये कार्य जैसे सड़क का चौड़ीकरण का प्रयास एवं गौशाला को चिन्हित कर दिनांक- 29.11.2024 को प्रश्नगत डोंगियानाला गौशाला एवं डोंगिया पानी टंकी से डोंगिया पिकनिक स्पॉट तक जाने वाले रास्ते को राजस्व विभाग, वन विभाग एवं नगर पंचायत पिपरी की संयुक्त कार्यवाही में विवादित रोड चौड़ीकरण ढांचे को ध्वस्त करते हुए गौशाला के ढांचे में प्रयुक्त सामग्री को हटवाते हुए नगर पंचायत पिपरी के अधिशासी अधिकारी को सुपुर्द करते हुए मौके पर भूमि को यथा स्थिति कायम किया गया, जिससे संबंधित फोटोग्राफ्स संलग्न हैं। उक्त के अतिरिक्त प्रश्नगत क्षेत्र में वन विभाग द्वारा निरन्तर सघन गश्ती कर क्षेत्र पर प्रभावी नियंत्रण किया जा रहा है।


उपरोक्तानुसार माननीय राष्ट्रीय हरित न्यायाधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक- 26.09.2024 का अनुपालन नियमानुसार किया गया है।


  
राकेश सिंह  
लेखपाल पिपरी


  
विशाल वर्मा  
लेखपाल  
मुर्घवा

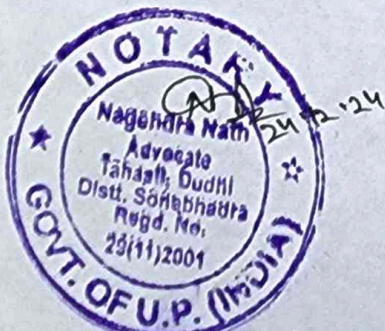
  
सुरेश चन्द्र पाण्डेय  
राजस्व निरीक्षक  
पिपरी

  
राधवेन्द्र कुमार  
क्षेत्रीय वन  
अधिकारी पिपरी  
रेंज

  
ज्ञानेन्द्र कुमार  
नायब तहसीलदार  
दुद्धी

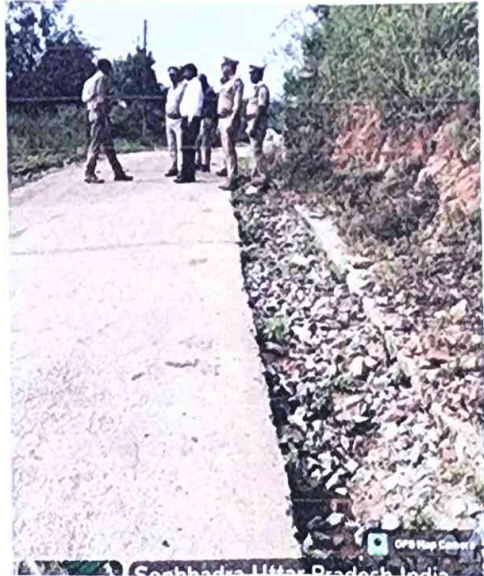
  
उप प्रभागीय वनाधिकारी  
पिपरी, रेनुकूट वन प्रभाग

  
उप जिलाधिकारी  
दुद्धी-सोनभद्र



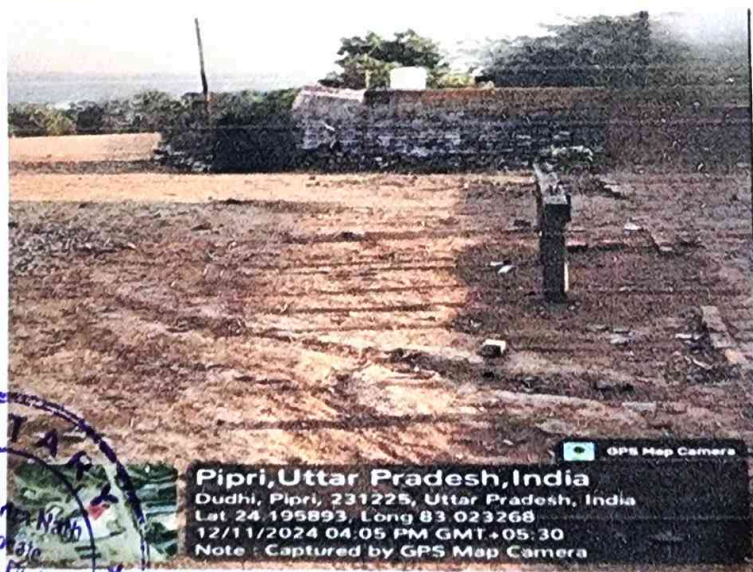
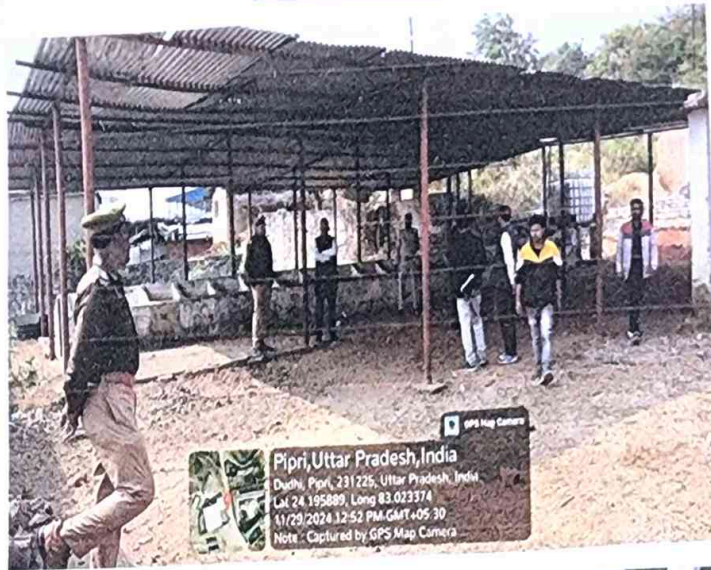
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ANNEXURE - R-2



NOTARY  
Megendra Nath  
Advocate  
Tameen, Dudhi  
Distt. Sonbhadra  
Regd. No.  
29(11)/2001  
GOVT. OF U.P. (INDIA)  
14/12/24

औशावा



ANNEXURE- R-3

कार्यालय उप जिलाधिकारी, दुद्धी-सोनभद्र।

पत्रांक: 515 /आ0लि0एसडीएम- /2024

दिनांक: 04/ दिसम्बर, 2024

विषय:- The National Green Tribunal Principle Bench, New Delhi Application No. 176/2024 Ajeet Kumar Gupta Vs State &amp; Ors में दिनांक 26-9-2024 को पारित आदेश के अनुपालन आख्या के संबंध में.


जिलाधिकारी,  
सोनभद्र।

महोदय,

कृपया उपर्युक्त विषयक अपने कार्यालय के पत्र संख्या- 1218/वाद लि0-/2024 दिनांक 21-10-2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा The National Green Tribunal Principle Bench, New Delhi Application No. 176/2024 Ajeet Kumar Gupta Vs State & Ors में दिनांक 26-9-2024 को पारित आदेश का अनुपालन कराकर अनुपालन आख्या उपलब्ध कराये जाने की अपेक्षा की गयी है।

उक्त निर्देश के अनुपालन में राजस्व विभाग एवं वन विभाग की संयुक्त टीम गठित करते हुए मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली के समक्ष दाखिल ओ0ए0 नम्बर 176/2024 अजीत कुमार बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 26-09-2024 का अनुपालन राजस्व विभाग व वन विभाग की संयुक्त टीम द्वारा दिनांक 04-12-2024 को करा दिया गया है। अनुपालन आख्या मय फोटोग्राफ्स संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक-यथोक्त।

  
उप जिलाधिकारी,  
दुद्धी-सोनभद्र।

